

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/1113/2009 - EX[DB] WITH E/S/1091/09-EX

Date 07/02/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S HINDUSTAN PULVERIZING MILLS
SP-96, RIICO INDUSTRIAL AREA, KHUSKHERA,
BHIWADI (RAJASTHAN)
M/S HINDUSTAN PULVERIZING MILLS

Appellant

Vs

Respondent

C.C.E. JAIPUR I

STAY ORDER NO. 196/2011-EX

I am directed to transmit herewith a certified copy of Final order No. 158/
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

2011

EX[DB] dated 31-1-11


Assistant Registrar

(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. JAIPUR I

N.C.R.BUILDING, STATUE

CIRCLE, "C" SCHEME, JAIPUR

302005.

2. Adv. / Consult

SH. K. KANT, ADV.,

704, NILGIRI APARTMENT,

9, BARAKHAMBA ROAD, N. DELHI-1

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise, I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

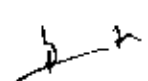
10. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

11. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

13. Office Copy

14. Guard file


Assistant Registrar

(Excise Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.
BENCH-DB

Date of Hearing: 11.1.2011

Excise Stay Appn. No.E/S/1091/09 in
Excise Appeal No.E/1113/09

M/s. Hindustan Pulverlizing Mills

...Appellant

Vs.

CCE, Jaipur

... Respondent

Present for the Appellant : Shri K. Kant, Advocate
Present for the Respondent: Shri.B.K. Singh, DR

Coram: HON'BLE MR.D.N.PANDA, JUDICIAL MEMBER
HON'BLE MR. MATHEW JOHN, TECHNICAL MEMBER

STAY ORDER NO. 196 / 2011-EX DATED: 11.1.2011
FINAL ORDER NO. 158 / 2011-EX
PER: D.N.PANDA

Ld. Counsel Shri Kant fairly expresses that during pendency of appeal before this forum, the claim has been considered by the appropriate authority below, in view of the amendment to Cenvat Credit Law by the Finance Act 2010. Appropriate order having been passed, he submits that the fate of the appeals are infructuous. Taking such averment into consideration, we dismiss the appeal as infructuous as well as Stay Petition also dismissed.

[Dictated & Pronounced in the open Court].

(D.N.PANDA)
JUDICIAL MEMBER

(MATHEW JOHN)
TECHNICAL MEMBE

Anita